

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 102**

**COMP APPL/126(CH)2024**  
**And**  
**C.A. (CAA)/22(CH)2024**  
**(1<sup>st</sup> Motion)**

**IN THE MATTER OF:**

**Kongsberg Automotive Technology                      ...                      Transferor Company**  
**Center India Private Limited**

**Under Section: 230-232 CA 2013**  
**Rule: 11 of NCLT Rules, 2016**

**Order delivered on 14.06.2024**

**CORAM:**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant in            : Mr. Shubham Gupta, Advocate**  
**main CA & CA**  
**No.126/2024**

**ORDER**

**COMP APPL/126(CH)2024**

The learned counsel for the Applicant suo moto has furnished the consent affidavits of unsecured creditors in support of his application. The same are taken on record. Keeping in view the statement made by the learned counsel for the Applicant, COMP APPL/126(CH)2024 is allowed.

**C.A. (CAA)/22(CH)2024 (1<sup>st</sup> Motion)**

Let this matter be posted on 09.08.2024.

Sd/-  
**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**

June 14, 2024  
Mamta